

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA
UNSTARRED QUESTION NO. 3162
TO BE ANSWERED ON 5TH JANUARY, 2018**

RESULTS OF CLINICAL TRIALS

3162. SHRI A. ARUNMOZHITHEVAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is true that the Indian Council of Medical Research has decided to make it mandatory for all clinical trials to report results back to them;
- (b) if so, the details thereof;
- (c) whether it is also true that Clinical Trials Registry of India does not have the mandate to take action against errant investigators;
- (d) if so, the details thereof and the corrective steps taken by the Government in this regard; and
- (e) the details of steps taken against the errant investigators?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Yes, result disclosure is to be implemented within one year of trial completion.

(c) to (e): Clinical Trials Registry of India is a facilitator body with no regulatory authority and the Registry is not mandated to take action against errant investigators.